

33 UP Janta Fast Passenger train collided with a goods train on the 26th August, 1965 while entering Sohjanwa Station on Gorakhpur-Gonda main line (North Eastern Railway);

(b) if so, the causes of the accident;

(c) the number of persons killed and injured in the accident; and

(d) the total amount of loss to the railway property?

The Deputy Minister in the Ministry of Railways (Shri Sham Nath):

(a) Yes.

(b) The cause of the accident is under investigation.

(c) There was no casualty.

(d) The cost of damage to railway property has been estimated at approximately Rs. 10,000.

Kattur-Harihar Railway Line

1980. Shri H. C. Linga Reddy: Will the Minister of Railways be pleased to state:

(a) whether the State Government of Mysore has sent a proposal for taking up the railway line between Kattur and Harihar by the Central Government with a view to facilitating transport of iron ore;

(b) if so, the action taken thereon; and

(c) the cost of the scheme?

The Deputy Minister in the Ministry of Railways (Shri Sham Nath):

(a) Yes.

(b) and (c). Construction of Kattur-Harihar line was earlier proposed for movement of iron ore from Hospet sector for export via Mangalore Port. With the coming of Goa as part of Indian Union and the availability of Mormugao Port, the iron ore from Hospet sector will naturally be exported via Mormugao Port. Mangalore port will now obtain its supplies

of iron ore from Chicknayakanhalli, Chikjajur and other nearby areas and the Hassan-Mangalore link is being provided with this in view. Thus the main justification for the Kottur-Harihar link exists no more.

10.59 hrs.

RE: BUSINESS OF THE HOUSE

Mr. Speaker: There is one Calling Attention Notice, which I have admitted, about the ransacking of the Indian Embassy at Jakarta. The Minister wants time to make his statement. It would be taken up at 3.00 P.M. today.

The hon. Minister of Defence also will be making a statement at 3.30 P.M.

11 hrs.

PAPERS LAID ON THE TABLE

REPORT OF THE FOURTH FINANCE COMMISSION

The Minister of Finance (Shri T. T. Krishnamachari): I beg to lay on the Table Report of the Fourth Finance Commission together with an explanatory Memorandum as to the action taken thereon, under article 281 of the Constitution. [Placed in Library. See No. LT-4807/65].

REPORT OF THE COMPTROLLER AND AUDITOR GENERAL UNDER COAL MINES ACT, ETC.

The Minister of Steel and Mines (Shri Sanjiva Reddy): I beg to lay on the Table a copy each of the following papers:—

- (1) Report of the Comptroller and Auditor General of India on the Accounts of the Coal Board for the year 1963-64, under sub-section (2) of section 12 of the Coal Mines (Conservation and Safety) Act 1952. [Placed in Library. See No. LT-4808/65].

- (2) Amendments to the Articles of Association of the Bokaro Steel Limited. [Placed in Library. See No. LT-4809/65].

the Rubber Act, 1947. [Placed in Library. See No. LT-4812/65].

REPORT OF THE STUDY TEAM ON DIRECTORATE GENERAL OF TECHNICAL DEVELOPMENT (PART I).

The Minister of Supply and Technical Development in the Ministry of Industry and Supply (Shri Raghuramiah): I beg to lay on the Table a copy of Report of the Study Team on Directorate General of Technical Development (Part I). [Placed in Library. See No. LT-4810/65].

- (ii) Audit Report on the Accounts of the Tea Board for the year 1963-64. [Placed in Library. See No. LT-4813/65].

NOTIFICATION UNDER ESSENTIAL COMMODITIES ACT, 1955

The Deputy Minister in the Ministry of Commerce (Shri S. V. Ramaswamy): I beg to lay on the Table—

GOA, DAMAN AND DIU CEMENT CONTROL ORDER

The Deputy Minister in the Ministry of Industry and Supply (Shri Bibudhendra Misra): I beg to lay on the Table a copy of the Goa, Daman and Diu Cement Control order, 1965, published in Government of Goa, Daman and Diu Gazette dated the 22nd May, 1965, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-4814/65].

- (1) a copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

11.02 hrs.

BUSINESS OF THE HOUSE

- (i) The Art Silk Textiles (Production and Distribution) Control (Amendment) Order, 1965, published in Notification No. S.O. 1347 dated the 1st May, 1965.

The Minister of Communications and Parliamentary Affairs (Shri Satya Narayan Sinha): With your permission, Sir, I rise to announce that Government Business in this House for the week commencing 13th September, 1965, will consist of:—

- (ii) The Art Silk Textiles (Production and Distribution) Control (Second Amendment) Order 1965, published in Notification No. S.O. 1909 dated the 19th June, 1965.

- (1) Consideration of any item of Government Business carried over from today's Order Paper.
- (2) Consideration and passing of the Press and Registration of Books (Amendment) Bill, 1964, as passed by Rajya Sabha.
- (3) Consideration of a motion for reference of the Jawaharlal Nehru University Bill, 1964 to a Joint Committee.
- (4) Consideration and passing of:—

[Placed in Library. See No. LT-4811/65].

- (2) a copy each of the following papers:—

- (i) Notification No. S.O. 2631 dated the 28th August, 1965, making certain further amendments to the Rubber Board (Provident Fund) Rules, 1965, under sub-section (3) of section 25 of

The Life Insurance Corporation (Amendment) Bill, 1965.